## RAJYA SABHA

### **Family courts**

# 1594. SHRI THENNALA G. BALAKRISHNA PILLAI: SHRI NANDI YELLAIAH:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of family courts set up by various States during the year 2002-2003;

(b) the number of cases settled by these courts during the years 1999-2002; year-wise;

(c) the recurring and non-recurring grants given by Government to various States for setting up family courts during the year 2002-2003;

(d) whether Government propose to set up more family courts in the country, particularly in Andhra Pradesh in view of the large pendency of cases; and

(e) if so, the details of the steps taken by Government to set up new family courts alongwith the numbers and locations thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.C. THOMAS): (a) and (c) 36 Family Courts have been set up by various States during the year 2002-2003. An amount of Rs. 3.40 crore under non-recurring grant and Rs. 75 lakhs under recurring grant were released to the States as Statement-I. (*See* below)

(b) A Statement-ll is enclosed.

(d) and (e) As per clause 3(1) of the Family Courts Act 1984, Family Courts may be set up by the State Government in consultation with the respective High Court in every area having a city or town whose population exceeds one million and in other areas as the State may deem necessary.

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[4 August, 2003]

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The Central Government is providing 50% of the estimated expenditure to the State Government for setting up of the Family Courts under Plan side @ Rs. 10 lakhs per court with an equal share from the States. Under Non-Plan side, funds @ Rs. 5 lakhs per court are provided towards running expenditure of the family courts.

The Parliamentary Committee on Empowerment of Women in its 5th and 12th Report on "Functioning of Family courts" has, *inter-alia*, recommended that steps should be taken to set up Family Courts in every district of the country. Accordingly, all the State Governments/U.T. Administrations have been addressed to set up at least one family court in each district.

#### Statement-I

Amount released for setting up of Family Courts during the year 2002-2003

Name of the State	No. of Family	Amount Released	Amount Released		
	Courts	(Plan)	(Non-Plan) (Rs. in		
		(Rs. in lakhs)	lakhs)		
Bihar	2	20	10		
Chhattisgarh	1	10	—		
Delhi	15	130	_		
Gujarat	3	30	—		
Madhya Pradesh	7	70	35		
Manipur	1	10	—		
Kerala	2	20	10		
Tripura	1	10	5		
Uttaranchal	3	30	15		
West Bengal	1	10	—		
TOTAL:	36	340	75		

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# Statement-II

# The number of cases settled by Family Courts during the years 1999-2002 year-wise

Name of the State		No. of	cases	disposed	l as per				
	available information								
	1999	2000		2001		2002			
Andhra Pradesh	3937	3728		4242		4715			
Assam	617	530		840		688			
Bihar	319	174		400		537	(upto 30th Sept.)		
Gujarat	_	6548		5933		4399			
J & K	440	516		178	(upto 30th June	N.A.			
Jharkhand	668	469		54	(upto 30th June	N.A.			
Karnataka	5218	5288		6463		5983			
Kerala	11224	12593		11537		11636			
Maharashtra	13767	13994		14673		7369	(upto 30th June)		
Manipur	N.A.	N.A.		N.A.		N.A.			
Orissa	1352	2284		1490		1890			
Rajasthan	5299	4790	(upto 30th Sept.)	N.A. I		N.A.			
Sikkim	94	213		250		188			
Tamil Nadu	6004	5249		4905		6956			
Uttar Pradesh	24503	19803		18885		19723			
Uttaranchal	973	588		364		1212			
West Bengal	395	512		484		N.A.			
Pondicherry	449	495		409		425	(upto 30th June)		
TOTAL:	75259	77774		71107		64799			

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